Mr. Speaker: Arises out of publicity.

Dr. Keskar: Compulsory exhibition of documentaries is not part of publicity.

Shri Heda: According to the previous arrangements, the present Andhra State is to be covered by Nagpur and Madras. Does it still continue?

Dr. Keskar: Does he mean the radio stations?

Shri Heda: I am referring to the publicity unit of the information department; whenever there is a big event, somebody writes to the information department for making arrangements for taking pictures, etc.

Dr. Keskar: The hon. Member has probably not understood. There is no such organisation for publicity. We have got news reel cameramen stationed at one or two places and they function separately. There is a separate organisation for the publicity vans. So, they are quite separate from each other. There is no such one unit which does all the work of Central publicity.

Shri Tangamani: In the statement various documentaries like "Tungabhadra" and "Shipping and Shipbuilding" are mentioned. May I know whether these documentaries are being shown in all the cinema houses?

Dr. Keskar: I do not know to which State he is referring.

Mr. Speaker: He refers to Andhra Pradesh. He is referring to the statement laid on the Table.

Dr. Keskar: The compulsory exhibition of these documentaries in Andhra Pradesh is not taking place at present, because there is a law suit pending, which is coming up in October. Only after that is settled, it can be done. There is a dispute between the exhibitors and the distributors

दियासलाई उद्योग

*१६२४. **श्री भक्त दर्शन** : क्या वाणिज्य तथा उद्योग मंत्री १४ नवम्बर, १९५६ के तारांकित प्रश्न संख्या १७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि दियासलाई तैयार करने के लिये कुटीर उद्योग केन्द्र खोलने के सम्बन्ध में चालू वित्तीय वर्ष १९५७–५८ के लिये क्या कार्यक्रम निर्धारित किया गया है ?

उद्योग मंत्री (श्री मनुभाई शाह) : कुटीर दियासलाई उद्योग के १९५७–५८ के कार्यक्रम में ये बातें शामिल हैं—ट्रेनिंग देना, दियासिलाई बनाने के बारे में परीक्षण करना, घूमने वाली पार्टियों के द्वारा जगह जगह प्रदर्शन करना, कानूनन बने हुए राज्य बोर्डों, सहकारी सोसाइटियों तथा रजिस्टर्ड संस्थाओं को अनुदान तथा ऋण देना। यह कार्यक्रम डी० क्लास के १०० कारखाने खोलने और बिक्री भंडारों को उनके संगठन खर्चों, पूंजी संचालन के लिए और प्रचार तथा प्रकाशन के लिए अनुदान और ऋण देने के लिए हैं। खादी तथा ग्रामोद्योग कमीशन ने इस उद्योग के विकास के लिए चालू वर्ष में ५,८७,२८० रु० अनुदान तथा ६,४०,००० रु० ऋण के तौर पर देने की मंजूरी दी है। इस वर्ष के अन्त तक डी० क्लास के दियासलाई के जो १०० कारखाने चालू हो जाने की आशा है, उनके उत्पादन का लक्ष्य दियासलाइयों की ३०,००० ग्रुस डिबियां रखा गया है।

श्री भक्त दर्शन : जहां तक मुझे ज्ञात है पहले जो योजना बनाई गई थी, उस में प्रतिवर्ष २०० डी० क्लास कारखाने खोलने का विचार था। मैं यह जानना चाहता हूं कि यह संख्या १०० क्यों कर दी गई है ?

श्री मनुभाई शाह : २०० कारखाने खोलने का प्रोग्राम है, जिन में से १०० के विषय में सेंक्शन दे दी गई है। उन के खुलने के बाद फिर १०० कारखाने और खोलने का कार्यक्रम शुरू किया जायगा।

श्री भक्त दर्शन : इन मैच फैक्टरीज के सम्बन्ध में राज्य सरकारों की जो सिफारिशें

होती हैं, क्या वे अन्तिम रूप से स्वीकार कर ली जाती हैं ? और अगर कोई सुझाव सीधे सरकार के पास आता है, तो क्या उस पर विचार किया जाता है?

श्री मनुभाई शाह : जहां तक कुटीर उद्योग और घरेलू उद्योग का मामला है, हम अमूमन ऐसा करते हैं कि राज्य सरकारों की हिदायतों को स्वीकार कर लेते हैं। अगर उन में से किसी में थोड़ा सा तबादला करना पड़ता है, तो कर देते हैं। वैसे हम उनको मन्जूर कर लेते हैं।

श्री भक्त दर्शन : जो १०० मैच फैक्टरीज खुलने वाली हैं, उनका राज्यों में किस तरह वितरण किया गया है?

Shri Manubhai Shah: It is a long statement. Andhra Pradesh 35, Assam 10, Bihar 20, Bombay 30. . .

Mr. Speaker: If there is any State not included, he may refer to that.

Shri Manubhai Shah: All the States are included.

Shri Bangshi Thakur: May I know why the Government of India does not pay any attention to the Maharaja Match Factory of Agartala, College Tillu, which flourished for a few years and which succumbed to ruin at present due to lack of finance?

Mr. Speaker: Hon. Members will put down separate questions for individual cases. First of all, let them write to the Minister and if they do not get a sufficiently satisfactory answer, let them bring it here.

Pandit J. P. Jyotishi: May I know how many factories have been allotted to Madhya Pradesh?

Shri Mannbhai Shah: Madhya Pradesh is being allotted 20 factories.

Conciliation Officers in Kerala

*1625. **Shri Warior:** Will the Minister of **Labour and Employment** be pleased to state:

(a) the number of Conciliation Officers in Kerala to settle trade disputes arising out of the failure of any of the banks to implement the Bank Award; and

(b) whether the question of appointing sufficient number of labour inspectors in the Kerala State is under consideration of Government?

The Deputy Minister of Labour (Shri Abid Ali): (a) At present there is one Conciliation Officer (Central) with headquarters at Cochin.

(b) The Government of India are examining the staff requirements of the Chief Labour Commissioner's Organisation in the various States including the State of Kerala.

Shri Warior: May I know the jurisdiction of the officer at present posted in Cochin?

Shri Abid Ali: The whole of the State of Kerala and a few districts of Madras State.

Shri Punnoose: Is it a fact that in the absence of the necessary legislation, there are so many disputes with regard to bank employees?

Shri Abid Ali: The Industrial Disputes Act applies to bank employees also.

Shri Warior: There is only one officer and a large number of cases are pending. This is causing hardship.

Shri Abid Ali: Out of 83 cases received in 1956 by this officer, only 21 were pending at the end of the year.

Shri Tangamani: May I know whether an extra inspector will be appointed to deal with the accumulating number of pending cases?

Mr. Speaker: He says, no. Out of 83 only 21 remain. The hon. Member feels an extra inspector is necessary, but who is to decide? Shall we decide for the Government?

Shri Tangamani: That was in 1956. I want to know about the number of cases pending this year.

Mr. Speaker: That is a suggestion for action.